

**GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA
UNSTARRED QUESTION NO. 4773
ANSWERED ON 31ST MARCH 2022**

WORK ON CHAR DHAM PROGRAMME

†4773. SHRI HAJI FAZLUR REHMAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether any ban is imposed on development of projects under Char Dham Programme and if so, the details thereof;**
- (b) whether the Hon'ble Supreme Court has given conditional permission to start the projects under the programme;**
- (c) if so, the details thereof along with the time by which the work thereon is likely to start; and**
- (d) the details of areas covered under this said programme?**

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) & (b) Hon'ble Supreme Court in its order dated 14.12.2021 permitted widening to 2-lane with paved shoulder (10.0 m wide carriageway) of the 3 strategically important National Highways (viz. Rishikesh-Mana, Rishikesh-Gangotri and Tanakpur-Pithoragarh) under Char Dham Programme. Hon'ble Supreme Court has set up an "Oversight Committee" chaired by Justice Arjan Kumar Sikri, former Judge of Hon'ble Supreme Court. Oversight Committee would ensure the implementation of the recommendations given in the report of High Powered Committee (HPC) constituted in terms of the order dated 08.08.2019 of Hon'ble Supreme Court. As regards remaining stretches under Char Dham Programme, HPC will oversee

implementation of its recommendations for the projects. There is no ban imposed on development of Char Dham Programme.

(c) The works under Char Dham Programme are in progress.

(d) The National Highways under Char Dham programmes passes through the districts of Tehri Garhwal, Uttarkashi, Pauri Garhwal, Rudraprayag, Chamoli, Pithoragarh, Champawat and Dehradun in the State of Uttarakhand.
